

में दर्ज है और यह तिथि 9 अप्रैल 1905 की बजाय 19 मार्च 1907 लिखाई गई है ;

(ख) यदि हां तो क्या इस मूठ कथन के सम्बन्ध में कोई कार्यवाही की गई है ; और

(ग) यदि हां तो क्या और यदि नहीं तो उसके क्या कारण हैं ?

मूठ-कार्य बंसी (बी बसवतराव चव्हाण) :
(क) से (ग). राष्ट्रपति को इस घाशय का आरोप लगाने वाले कुछ अभ्यावेदन प्राप्त हुए थे कि मध्य प्रदेश उच्च न्यायालय के मुख्य न्यायाधीश ने जन्म तिथि ठीक नहीं लिखाई थी। इनके प्राप्त होने पर इस मामले पर उन्होंने भारत के मुख्य न्यायाधीश केसाव परामर्श करके संविधान के अनुच्छेद 217 के अनुसार निर्णय लिया। राष्ट्रपति का निर्णय मध्य प्रदेश उच्च न्यायालय के मुख्य न्यायाधीश की जन्म तिथि 19 मार्च 1907 मान लेने का है।

Police verification for appointments in Public Undertakings

582. Shri C. K. Chakrapani:
Shri P. Gopalan:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that Police verification for appointment and after appointment is still continuing in the following public sector undertakings;

- (i) Hindustan Steel Ltd.
- (ii) Hindustan Machine Tools.
- (iii) Heavy Electricals Bhopal; and
- (iv) F.A.C.T., Alwaye.

(b) if so, the total number of persons who failed to maintain their jobs during the last five years;

(c) the number of persons that have been sent out after serving for more than six months during this period in these undertakings;

(d) whether it is a fact that in some States the system of police verification has been abolished, if so, the names of the States,

(e) whether the Central Government propose to abolish this system; and

(f) if not, the reasons therefor?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Chasam Shukla): (a) The scheme of verification of character and antecedent of candidates before employment under the Central Government has been introduced to enable the appointing authority to satisfy itself that the candidate is suitable in all respects for such employment. This scheme has been adopted by a number of Public Sector Undertakings including those mentioned in part (a) of the question.

(b) and (c). This information will be collected and placed on the Table of the House as soon as possible.

(d) The Government of India have no information, as this falls within the purview of State Governments.

(e) and (f). There is no proposal under consideration for abolishing this system for the reasons stated in reply to part (a) of the question.

U.F.S.C Examination in Regional Languages

583. Shri Dhuleshwar Meena:
Shri Ramachandra Ulaka:
Shri Khagespathi Pradhani:
Shri Heerji Bhai:

Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No. 59 on the 2nd November, 1966 and state:

(a) whether the Union Public Service Commission has since finalised the formula for holding the Central Services Examinations in all the fourteen languages; and

(b) if so, the salient features thereof?